

The High Court Of Madhya Pradesh

WP-1541-2021

(MAATR FOUNDATION Vs UNION OF INDIA AND OTHERS)

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Indore, Dated : 14-06-2021

Heard through Video Conferencing.

Shri Amay Bajaj, learned counsel for the petitioner.

Shri Mukul Rohatgi, learned Senior Advocate with Shri Ajit Warriar, Shri Gauhar Mirza, Shri Shyamal Anand and Shri Paresh Joshi, learned counsel for the Facebook India Online Services Pvt. Ltd. and Facebook Inc. and Instagram LLC.

Shri Kapil Sibbal, learned Senior Advocate and Shri Vivek Reddy, learned Senior Advocate with Shri Tejas Karia, Shri Pavit Singh Katoch, Shri Aasish Somasi and Shri Satish Verma, learned counsel for the WhatsApp Application Services Pvt. Ltd. - WhatsApp LLC.

Shri Amay Bajaj, learned counsel for the petitioner submits that he has filed certain additional documents to show that respondent Nos.9 to 12 are facilitating online gambling, online prostitution, online hate crimes, online economic frauds and other illegal activities.

The aforesaid documents filed by the learned counsel for the petitioner have not been placed on record.

Registry to place the same on record.

Shri Mukul Rohatgi, learned Senior Advocate and Mr. Kapil Sibbal, learned Senior Advocate submits that respondents No.9 to 12 have not been impleaded with their correct description.

Learned counsel for the petitioner to take steps for required correction in the array of the respondents.

In the meantime, learned counsel for the petitioner may provide copy of the documents to the learned counsel appearing for the opposite parties.

Matter to come up on 12.07.2021.

(MOHAMMAD RAFIQ)
CHIEF JUSTICE

(VIJAY KUMAR SHUKLA)
JUDGE

PK